

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1149 OF 2018 IN**  
**DFR NO. 1712 OF 2018**

**Dated : 28<sup>th</sup> August , 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Abhijeet Ferrotech Limited**

**.... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Ms. Ankita Bafna

Counsel for the Respondent(s) : ----.

**ORDER**

**IA No. 1149 of 2018**

**(For Condonation of Delay in Re-filing the Appeal)**

Heard the learned counsel, Mr. Hemant Singh, appearing for the Appellant,

The learned counsel appearing for the Appellant submitted that, there is delay of 35 days in re-filing the Appeal. Further, she submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in re-filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in re-filing the Appeal is condoned. IA No. 1149 of 2018 is allowed.

**DFR NO. 1712 OF 2018**

List this matter for admission on **05.09.2018**.

**(S.D. Dubey)**  
**Technical Member**  
*vt/vg*

**(Justice N.K. Patil)**  
**Judicial Member**